

Case No. 66215/16
FIR No. 338/15
PS RG

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

Sh. Ritesh Oberoi, counsel for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by counsel for accused that accused has already expired. It is further stated by counsel for accused that he has already sent the copy of the death certificate of the accused on the official e-mail ID of the court.

In view of the above submissions, Ahlmad is directed to download the copy of the death certificate of accused, if any, sent by the counsel for accused and be tagged with the case file.

Issue notice to SHO concerned for filing the death certificate of the accused.

Copy of death certificate of accused be sent alongwith notice for compliance.

Be put up for aforesaid purpose/ FP on 07.12.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

Case No. 5772/18
FIR No. 130/18
PS RG

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused Navjot with counsel Sh. Sumit Gaba.

Sh. Charanjit Singh, counsel for accused Lokesh Talwar and Avtar.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

At request of counsel for accused persons, let notice be issued to injured for exploring the possibility of settlement.

Be put up for settlement, if any/ arguments on the point of notice/ charge on 25.01.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

Case No. 7825/19
FIR No. 25692/16
PS RG

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

Both the accused persons are stated to be charge-sheeted without arrest.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order dated 08.01.2020 be complied with afresh for NDOH.

Be put up for appearance of accused/ purpose fixed on 03.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

**Case No. 7994/19
E FIR No. 1045/18
PS RG**

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

Statement of the complainant has already been recorded qua
settlement.

Signed statement of complainant received. Be taken on record.

Be put up before National Lok Adalat scheduled to be held on
20.09.2020 for further proceedings.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

**Case No. 7635/20
FIR No. 10585/19
PS RG**

11.09.2020

Hearing through VC

**Statement of AR/ partner of the owner of the stolen property
Sh.Ravinder Pal Singh, S/o Sh. Prithi Pal Singh, R/o H.No. J-3/174,
Rajouri Garden, New Delhi,**

On S.A

I am the AR/ partner of the owner of the stolen property in the present case. I have been duly authorised by the complainant company ie. M/s Pal Radiators and Oil Coolers, to appear on its behalf and make statement in the present matter. I have compromised the offence u/s 411/34 IPC with both the accused persons namely Suresh Kumar and Deepak Kumar without any compensation. I do not want to pursue further against the accused persons. My case may kindly be allowed to be compounded and disposed of as settled. I am making statement voluntarily and without any fear, force or misrepresentation.

RO & AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

Case No. 7635/20
FIR No. 10585/19
PS RG

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused persons.

AR of Owner of the stolen property Sh. Ravinder Pal Singh with IO HC
Dashrath.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

At this stage, AR/ Owner of the stolen property Sh. Ravinder Pal Singh submits that he is willing to compromise the matter with both the accused persons namely Suresh Kumar and Deepak Kumar without any compensation. It is further submitted by the complainant/ owner of the stolen property that he has been duly authorised by the complainant company ie. M/s Pal Radiators and Oil Coolers, to appear on its behalf and make statement in the present matter.

In view of the submissions, the statement of AR/ owner of the stolen property is recorded separately. AR / owner of the stolen property has been identified by the IO.

Let the digital copy of the statement recorded through VC be sent to the AR / owner of the stolen property through IO.

IO is directed to get the statement signed from the AR / owner of the stolen property, verify the signature and submit its physical copy in the court with the Ahlmad/Reader on or before 16.09.2020. The copy of the authority letter be also attached with the signed statement.

The matter shall be allowed to be compounded/disposed off only after receiving the signed statement of AR / owner of the stolen property qua the settlement alongwith the authorisation letter.

Be put up for afore-mentioned purpose/further proceedings on
16.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi/11.09.2020

Case No. 3875/20
FIR No. 40273/19
PS RG

11.09.2020

Statement of complainant/owner of the stolen property Sh. Daljit Singh, S/o Sh. Sohan Singh, M/s Sohan Singh and Sons, R/o J-4/1A, First Floor, Rajouri Garden, New Delhi.

On S.A

I am the complainant/ owner of the stolen property in the present case. I have been duly authorised by the complainant company ie. M/s Sohan Singh and Sons, to appear on its behalf and make statement in the present matter. I have compromised the offence u/s 411 IPC with the accused namely Mohan Singh without any compensation. I do not want to pursue further against the accused. My case may kindly be allowed to be compounded and disposed of as settled. I am making statement voluntarily and without any fear, force or misrepresentation.

RO & AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

Case No. 3875/20
FIR No. 40273/19
PS RG

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

Sh. Ashok Nagrath, counsel for accused Mohan Singh.

Complainant/ owner of the stolen property Sh. Daljit Singh with IO HC
Dashrath.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

At this stage, complainant/ owner of the stolen property Sh. Daljit Singh submits that he is willing to compromise the matter with the accused without any compensation. Complainant/ owner of the stolen property further submits that he has been duly authorised by the complainant company ie. M/s Sohan Singh and Sons, to appear on its behalf and make statement in the present matter.

In view of the submissions the statement of complainant/ owner of the stolen property is recorded separately. Complainant/ owner of the stolen property has been identified by the IO.

Let the digital copy of the statement recorded through VC be sent to the complainant/ owner of the stolen property through IO.

IO is directed to get the statement signed from the complainant/ owner of the stolen property, verify the signature and submit its physical copy in the court with the Ahlmad/Reader on or before 16.09.2020. The authorisation letter be also filed.

The matter shall be allowed to be compounded/disposed off only after receiving the signed statement of complainant/ owner of the stolen property qua the settlement alongwith authorisation letter.

Be put up for afore-mentioned purpose/further proceedings on
16.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

Case No. 3269/18
FIR No. 160/18
PS RG

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, accused be summoned through IO for next date.

Be put up for appearance of accused/ purpose fixed on 20.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

FIR No. WD-RG- 000525/20
PS RG

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

IO HC Vinod Yadav is present.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

It is informed by IO HC Vinod Yadav that accused has been already arrested in the present case and currently he is on PC Remand. He further submits that investigation in the matter is pending and the same shall be finalised as soon as possible.

IO HC Vinod Yadav is directed to file the fresh status of further investigation on next date.

Be put up for aforesaid purpose/ FP on 27.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

FIR No. 690/20
PS RG

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused is stated to be in JC but not produced.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 19.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

FIR No. 456/20
PS RG

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

Both the accused persons are stated to be in JC but not produced.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 16.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

Case No. 64898/16
FIR No. 329/07
PS RG

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused Manohar Lal is stated to be in JC but not produced.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Notice be issued to Jail Authority concerned for production of accused through VC for next date.

Be put up for appearance of accused through VC for 01.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

FIR No. 783/20
PS RG
State Vs. Karan @ Sunny
u/s 25/54/59 Arms Act

11.09.2020

Hearing through VC

Fresh application for grant of bail to accused has been received on the official e-mail ID of the court.

Present : Ld. APP for the state.

Sh. Shah Nawaz Khan, counsel for accused.

IO HC Suresh Kumar is present.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

This is an application for bail filed on behalf of the accused.

Heard. File perused. Recovery has been already effected. On inquiry, IO submits that there is no previous involvement of accused in any other case. It is further submitted by IO that accused is no longer required for further investigation as investigation qua him is complete. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to accused as prayed for.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

**FIR No. 747/20
PS RG
State Vs. Manjit Singh
u/s 33/38/58 Delhi Excise
Act**

11.09.2020

Hearing through VC

Fresh application for grant of bail to accused Manjit has been received on the official e-mail ID of the court.

Present : Ld. APP for the state.

IO HC Gurcharanjeet is present.

Sh. Anand Sharma, counsel for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

This is an application for bail filed on behalf of the accused.

Heard. File perused. Recovery has been already effected. On inquiry, IO submits that accused is no longer required for further investigation as investigation qua him is complete. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to accused as prayed for.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

FIR No. 745/16
PS RG

11.09.2020

Hearing through VC

Fresh application for change of surety on behalf of accused Shubham Jain received on the official E-Mail ID of the court.

Present : Ld. APP for the state.

Ms. Khushboo Gupta, counsel for applicant.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

It is submitted by Ahlmad that he needs some time to trace the bail bonds/ records of the present case file.

At request, be put up with bail bonds/ records of the aforesaid case file on 14.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

**Satish Bhasin Vs. Ashish
Chawla**

11.09.2020

Hearing through VC

Fresh complaint u/s 200 Cr.PC received on the official E-Mail ID of the court. It be checked and registered as per rules.

Present : None.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Ahlmad that despite due intimation, none has joined the proceedings through VC on behalf of the complainant.

In the interest of justice, no adverse order is being passed. Matter stands adjourned for today.

Be put up for appearance of complainant/ consideration on 15.10.2020. Necessary intimation be sent to the complainant through proper channel qua nex date.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

FIR No. 647/17
PS RG

11.09.2020

Hearing through VC

Fresh application for release of FDR deposited as surety amount and furnish property documents as surety received on the official E-Mail ID of the court.

Present : Ld. APP for the state.

None for applicant.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Ahlmad that despite due intimation, none has joined the proceedings through VC on behalf of the applicant.

In the interest of justice, one more opportunity is given.

Be put up for appearance of applicant/ consideration on
17.09.2020.

Necessary intimation be sent to the applicant/ counsel for applicant through proper channel on his given mobile number/ E-Mail ID.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

**FIR No. 785/20
PS RG**

11.09.2020

Hearing through VC

Fresh application for release of cash amount of Rs. 5000/- in favour of the applicant received on the official E-Mail ID of the court.

Present : Ld. APP for the state.

None for applicant.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

It is informed by Ahlmad that despite due intimation, none has joined the proceedings through VC on behalf of the applicant.

In the interest of justice, one more opportunity is given.

Be put up for appearance of applicant/ consideration on
17.09.2020.

Necessary intimation be sent to the counsel for applicant/ applicant through proper channel on his given mobile number/ E-Mail ID.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

FIR No. 146/20
PS RG

11.09.2020

Hearing through VC

Fresh application for release of mobile phone (REALME 5) received on the official E-Mail ID of the court.

Present : Ld. APP for the state.

None for applicant despite repeated calls.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

It is informed by ASI Rajeev on behalf of the IO that the FIR mentioned in the present application is wrong as no such mobile phone was seized in the present FIR.

In view of the above submissions, the present application stands dismissed.

Necessary intimation be sent to the applicant/ counsel for applicant through proper channel on his given mobile number/ E-Mail ID.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

**FIR No. 704/20
PS RG**

11.09.2020

Hearing through VC

Fresh application for grant of bail to accused Raju @ Mango received on the official E-Mail ID of the court.

Present : Ld. APP for the state.

None for accused/ applicant.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Ahlmad that despite due intimation, none has joined the proceedings through VC on behalf of the accused/ applicant.

In the interest of justice, one more opportunity is given.

Be put up for consideration on 17.09.2020.

Reply be called from IO/ SHO concerned through Naib Court for next date.

Necessary intimation be sent to the accused/ applicant as well as his counsel through proper channel on his given mobile number/ E-Mail ID.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

FIR No. 777/20
PS RG

11.09.2020

Hearing through VC

Present : Ld. APP for the state.

Sh. Manvendra, counsel for applicant.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

IO SI Vikash Fageria has filed the reply wherein the release of vehicle on superdari has been objected on the ground that the ownership of the vehicle in question is yet to be verified from the concerned authority as the complainant did not provide RC of the vehicle.

It is submitted by counsel for applicant that he has been already provided all the documents including RC of the vehicle to the IO.

In view of the above submissions, let fresh reply be called from IO on next date i.e. 15.09.2020.

IO shall also join the proceedings through VC on next date.

It is expected from the IO that he shall expedite the matter and verify the ownership well before next date.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

**Rohit Nanda Vs. The SHO
and Ors.**

11.09.2020

Hearing through VC

Fresh application for giving directions to SHO/ IO concerned for preserving and producing the CCTV Footage in respect of the incident dated 14.08.2020 received on the official E-Mail ID of the Court.

Present : Ld. APP for the state.

None for applicant.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

It is informed by Ahlmad that despite due intimation, none has joined the proceedings through VC on behalf of the applicant.

In the interest of justice, one more opportunity is given.

Be put up with main case file on 17.09.2020.

Necessary intimation be sent to the applicant as well as his counsel through proper channel on his given mobile number/ E-Mail ID.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020

FIR No. 29723/19
PS RG

11.09.2020

Hearing through VC

Fresh application for release of Jamatalashi articles received on the official E-Mail ID of the court.

Present : Ld. APP for the state.

None for applicant.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

It is informed by Ahlmad that despite due intimation, none has joined the proceedings through VC on behalf of the applicant.

In the interest of justice, one more opportunity is given.

Be put up for appearance of applicant/ consideration on
17.09.2020.

Necessary intimation be sent to the applicant/ counsel for applicant through proper channel on his given mobile number/ E-Mail ID.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.09.2020